IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6,
PRESCOT ROAD, BOMBAY-1.

1. Original Application No.907/95.

   S.B.Vara.   ... Applicant.

   V/s.

   Union of India & Ors.   ... Respondents.

2. Original Application No.908/95.

   D.B.Vara.   ... Applicant.

   V/s.

   Union of India & Ors.   ... Respondents.

3. Original Application No.909/95.

   K.S.Solanki.   ... Applicant.

   V/s.

   Union of India & Ors.   ... Respondents.

Thursday, this the 18th day of January, 1996

Appearances:

Applicants by Shri S.R.Atre.
Respondents by Shri R.K.Shetty.

O R D E R

Per Shri P.P.Srivastava, Member(A)

Heard Shri S.R.Atre, counsel for the applicant
and Shri R.K.Shetty, counsel for the Respondents.

2.   The above three Original Applications are being
disposed of by a common order as the points involved
are the same. The applicants in all the three O.As.
continued to work with the respondents administration
beyond the age of superannuation and were retired
on 30.11.1991 and their services were regularised
upto their date of retirement in terms of the Judgment

...2.

of this Tribunal in O.A. Nos.314, 315 and 316/1989. The services of the applicants were treated as regular upto their retirement in terms of the para 5 of the Judgment. The counsel for the respondents submits that they are processing the settlement dues of the applicants and will take them three months time to settle it. Since there is no dispute about facts as also the question of granting pensionary benefits to the applicants, the O.As are disposed of with the above direction that the applicants should be paid their settlement dues within a period of three months from the date of receipt of this order. If the payment is not made within a period of three months, the Respondents will have to pay interest at the rate of 12% to the applicants thereafter.

3.   The O.As are disposed of with the above directions. There will be no order as to costs.

(P.P.SRIVASTAVA)
MEMBER(A)

B.